



**GOVERNMENT OF KARNATAKA**

No: DPAR 52 SHC 2020

Karnataka Government Secretariat,  
Vidhana Soudha,  
Bengaluru, dated: 02.01.2021.

**NOTIFICATION**

In exercise of the powers conferred under Article 233 of the Constitution of India, the Governor of Karnataka hereby appoints the following 02(Two) Advocate/Assistant Public Prosecutor as District Judges by Direct Recruitment under Karnataka Judicial Service (Recruitment) Rules, 2004 and Amended Rules 2011, 2015 and 2016 with immediate effect:

SL. No.	Names
1.	Sri MOHANA J. S. Advocate, Bengaluru.
2.	Kum. SINDHU POTADAR Assistant Public Prosecutor, Addl.JMFC, Sankeshwar, Dist: Belagavi.

Sd/-  
(VAJUBHAI VALA)  
GOVERNOR OF KARNATAKA.

By order and in the name of the  
Governor of Karnataka,

*Nagesha Rao* 2/1/2021  
(V. NAGESHA RAO)

Under Secretary to Government,  
Department of Personnel and Administrative  
# Reforms (Services-3).

2/1/2021

**To:**

The Compiler, Karnataka Gazette, Bengaluru, for publication in the next e-Gazette.

**Copy to:-**

1. The Chief Secretary to Government, Vidhana Soudha, Bengaluru.
2. The Additional Chief Secretary to Government, Vidhana Soudha, Bengaluru.

3. The Additional Chief Secretary to Chief Minister, Vidhana Soudha, Bengaluru.
4. The Registrar General, High Court of Karnataka, Bengaluru.
5. The Prl. Secretary to Government, Department of Law, Vidhana Soudha, Bengaluru.
6. The Secretary to Government, Department of Personnel and Administrative Reforms, Vidhana Soudha, Bengaluru.
7. The Advocate General, Karnataka, High Court Building, Bengaluru.
8. The Accountant General (A & E) / (E&RSA) / (G&SSA), Karnataka, Bengaluru.
9. The Spl. Secretary to Governor, Raj Bhavan, Bengaluru.
10. The Concerned Advocate/Assistant Public Prosecutor (through the Registrar General, High Court of Karnataka, Bengaluru).
11. Guard file/Spare Copies.